



THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

C. RAJA KUMAR
SECRETARY

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R.O.C. No. 7004 of 2021

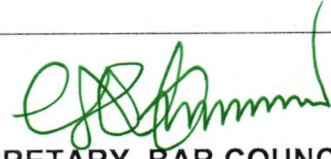
Dated20.12.2021.....

NOTIFICATION NO. 19 OF 2021

It is hereby notified for the general information of the public that the Bar Council of Tamilnadu and Puducherry had passed **prohibitory order** against the following advocates by resolution dated 18.12.2021:-

S.No	NAME	Roll No.	Nature of the Order
1.	Mr.A.P.Balasubramani,	Ms. 1240/1991	Passed a resolution vide No.737/2021, by considering the complaint no. 172/2021 received against him under Sec. 35 of the Advocates Act, 1961 alleging that a Criminal Case has been registered against him in Crime No. 69/2020, under Sections. 3 r/w 4 r/w 17 of POCSO Act and 370(IV), 370 A (i) of IPC r/w 4(2)(c) of ITP Act @ 3 r/w 4, 5(l) r/w 6r/w 17 of POCSO Act and 370(IV), 370 A (i) IPC r/w 4(2)(c) of ITP Act on the file of the All Women Police Station, Thallakulam, Madurai District and he has been arrested and confined in judicial custody.
2.	Mr. M. Nagaraj,	Ms. 5186/2019	Passed a resolution vide No.810/2021, by considering the complaint received against him under Sec. 35 of the Advocates Act, 1961 alleging that the

			respondent advocate along with 14 other advocates trespassed into the house of the complainant's daughter and placed a board in the name of Phoenix Law Associates. When the complainant questioned the same and requested them to vacate the house, the respondent advocate and 14 others demanded a sum of Rs. 20,00,000/- to vacate the premises and also given life threat to the complainant and his family members.
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SECRETARY, BAR COUNCIL.

Copy to :-

1. The Registrar, Supreme Court, New Delhi.
2. The Secretary, Bar Council of India, New Delhi and all the Secretaries of other State Bar Councils
3. The Registrar, High Court, Chennai & the Registrars of all High Courts in India.
4. All the Principal District Judges in the State & the Chief Judge, Puducherry.
5. The parties concerned and Notice Board
6. The Principal Judge, City Civil Court, Chennai.
7. The Chief Judge, Court of Small Causes, Chennai.
8. Sales Tax Appellate Tribunal, Chennai.
9. Incomes Tax Appellate Tribunal, Chennai-6.
10. State Transport Appellate Tribunal, Chennai.
11. Addl. Bench Sales Tax Tribunal, Madurai & Coimbatore.
12. Tribunal for Disciplinary Proceedings, Chennai.
13. Central Administrative Tribunal, Chennai-6
14. The Labour Courts, Chennai, Madurai & Coimbatore
15. The Chief Metropolitan Magistrate, Egmore, Chennai-8
16. The Chief Secretary to Government of Tamil Nadu, Chennai-9
17. The Secretary to Government, Law Department, Chennai-9
18. The Secretary, Home Department, Government of Tamil Nadu, Chennai-9
19. Director-General of Police, State of Tamil Nadu
20. The Commissioner of Police, Chennai City.
21. Members of this Bar Council
22. All the Bar Associations in the State of Tamil Nadu

23. Madras High Court Advocates Association, Madras Bar Association, Women Lawyers Association, Law Association, Tamil Nadu Advocates Association, Chennai.

The Authorities above mentioned are kindly requested to circulate the copies of this notification to all the Officers under their jurisdiction.

The Bar Associations are requested to put up these Notifications in their Notice Boards.

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